
(2021) 11 KL CK 0057
In the High Court Of Kerala
Case No : Writ Petition (CRL.) No. 333 Of 2021

Surya Saji

APPELLANT

Vs

State Of Kerala

RESPONDENT

Date of Decision : 10-11-2021

Acts Referred:

Narcotic Drugs and Psychotropic Substances Act, 1985 — Section 20(b)(ii)

Citation : (2021) 11 KL CK 0057

Hon'ble Judges : Dr. Kauser Edappagath, J

Bench : Single Bench

Advocate : R.Santhosh Babu, T.V. Neema

Final Decision : Disposed Of

Judgement

Dr. Kauser Edappagath, J

1. The petitioner is the sister of the accused in NDPS Crime No.11/2021 which was registered under Section 20(b)(ii) of Narcotic Drugs and Psychotropic Substances Act, 1985 of the Mallappally Excise Range.

2. The vehicle belongs to the petitioner was seized in connection with the above crime. The confiscation proceedings is going on. The petitioner preferred Ext.P3 representation before the 2nd respondent. The limited prayer of the petitioner is to give a direction to the 2nd respondent to consider and pass orders on Ext.P3 representation at the earliest.

In the result, this writ petition is disposed of, with a direction to the 2nd respondent to consider and pass orders on Ext.P3, after hearing the petitioner, within a period of three weeks from the date of receipt of a copy of this judgment.